FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ZENITH ERECTORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Zenith Erectors Private Limited
2.	Date of incorporation of corporate debtor	22/ 07/ 1998
3.	Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28112WB1998PTC087563
5.	Address of the registered office and principal office (if any) of corporate debtor	P-12, Haldia Industrial Estate, Durgachak, Haldia, Purba Medinipur, West Bengal - 721602
6.	Insolvency commencement date in respect of corporate debtor	12/06/2025
7.	Estimated date of closure of insolvency resolution process	09/12/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajnandan Kumar IBBI Regn No. – IBBI/IPA-001/IP-P-02721/2022-2023/14161
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Shibani Complex, 47C, Pottery Road, Kolkata – 700015 Email –**rnk_sa2004@yahoo.co.in**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Shibani Complex, 47C, Pottery Road, Kolkata – 700015 Email – **cirp.zenitherectors@gmail.com**
11.	Last date for submission of claims	26/06/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: **https://ibbi.gov.in/en/home/downloads** Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Zenith Erectors Private Limited** on **12/06/2025**.

The creditors of **Zenith Erectors Private Limited**, are hereby called upon to submit their claims with proof on or before **26/06/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Rajnandan Kumar
IRP- Zenith Erectors Private Limited
IBBI Regn No. –IBBI/IPA-001/IP-P-02721/2022-2023/14161
AFA No.: AA1/14161/02/311225/107483 Valid till 31/12/2025

Date: 14/06/2025
Place: Kolkata

PUBLIC NOTICE
(UNDER SECTION 102 OF THE INSOLVENCY AND BANKRUPTCY BOARD CODE, 2016 ("IBC 2016")
FOR THE ATTENTION OF THE CREDITORS OF MR. KAILASH SHARMA, PERSONAL GUARANTOR OF M/S. S.G. STRIPS LIMITED

RELEVANT PARTICULARS		
1.	Name of Personal Guarantor	Mr. Kailash Sharma
2.	Name of the Corporate Debtor in which guarantee given	M/s. S.G. Strips Limited
3.	Date of incorporation of Corporate Debtor	12.06.1991
4.	Corporate Identity No. / Identification No. of Corporate Debtor	U27109WB1994PLC052024
5.	Address of the registered office of Corporate Debtor	8, Bentinck Street, Taher Mansion Room No - 3, Mezanine Floor, Kolkata, West Bengal, 700001
6.	Address of Personal Guarantor	29, M. G. Road, Titagarh, North 24 Parganas, Titagarh - 700119
7.	Details of Order of commencement of insolvency in respect of personal guarantor	Order pronounced on 11.06.2025 (CP IB No 113/KB/2024)
8.	Date of commencement of Insolvency Resolution Process of personal guarantor	11.06.2025
9.	Name and registration number of the Resolution professional	Mr. Rasik Singhania IBBI/IPA-001/IP-P00390/2017-18/10708
10.	Address and e-mail of the Resolution professional, as registered with the Board	Chitrakoot Building, Room No. 98, 9th Floor, 230A, A.J.C. Bose Road, Kolkata, West Bengal, 700020 rasik.singhania@gmail.com
11.	Address and e-mail to be used for submission of claims and correspondence with the Resolution professional	Chitrakoot Building, Room No. 98, 9th Floor, 230A, A.J.C. Bose Road, Kolkata, West Bengal, 700020 ip.kailashsharma@gmail.com
12.	Last date for submission of claims	05.07.2025

Notice is hereby given that the National Company Law Tribunal (NCLT), Kolkata Bench, vide order no. CP (IB) No. 113/KB/2024 dated 11.06.2025 has ordered for the commencement of the insolvency resolution process against Mr. Kailash Sharma (Personal Guarantor for the personal guarantee extended to the Corporate Debtor M/s. S. G. Strips Limited) under Section 95(1) read with Section 100 of IBC 2016.

The creditors of Mr. Kailash Sharma, are hereby called upon to submit their claims with proof in Form B as provided in the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 (available on IBBI website at https://ibbi.gov.in/home/downloads) on or before 05.07.2025 [within 21 days from the date of issue of this publication] to the resolution professional at the address mentioned against entry No. 11.

1. The creditors may submit their claims through electronic means or by hand or registered post or speed post or courier.
2. In addition to the claims referred to in sub-section (1), the creditor shall provide to the resolution professional, personal information and such particulars as mentioned in Form B (available on IBBI website at https://ibbi.gov.in/home/downloads)

Note: Submission of false or misleading claims with proofs shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy code, 2016 and any other applicable laws.

Sd/
Mr. Rasik Singhania
Resolution Professional
In the matter of Personal Guarantee of Mr. Kailash Sharma
Chitrakoot Building, Room No. 98, 9th Floor, 230A, A.J.C. Bose Road, Kolkata, West Bengal, 700020
Date : 14/06/2025 **IBBI Reg No: IBBI/IPA-001/IP-P00390/2017-18/10708**
Place : Kolkata **Authorization for Assignment is valid till 31.12.2025**

DAR CREDIT & CAPITAL LTD.
CIN : U65999WB1994PLC064438
Regd. Office : Business Tower, 206 AJC Bose Road, 6th Floor, Unit No. 6B Kolkata - 700017, **Phone :** 033 40646495
Email : co.secretary@darcredit.com, **Website** : www.darcredit.com

NOTICE OF THE 31st ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO-VISUAL MEANS

1. NOTICE is hereby given that the 31st Annual General Meeting ("AGM") of Dar Credit & Capital Limited (the "Company") will be held on Wednesday, July 16, 2025, at 03:00 PM through Video Conferencing ("VC") /Other Audio-Visual Means ("OAVM") to transact the business that will be as set out in the Notice of the AGM in compliance with Companies Act, 2013 ("Act") read with General Circular No. 09/2024 dated September 19, 2024, issued by the Ministry of Corporate Affairs (MCA) and Circular No. SEBI/ HO/ CFD/ CFD-PoD-2/ P/ CIR/ 2024/ 133 dated October 3, 2024 issued by Securities Exchange Board of India (SEBI) read with previous circulars (hereinafter collectively referred to as the "Circulars"), without the physical presence of the members at a common venue.
2. In compliance with the above said circulars, the Notice of AGM and the Annual Report of the Company for the financial year 2024-25 ("Annual Report") will be sent only by electronic mode to those members whose email IDs are registered with the Company/Registrar & Transfer Agent/Depositories. The aforesaid documents will also available on the Company's website at www.darcredit.com and on the websites of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of NSDL www.evoting.nsdl.com being the agency engaged by the Company to provide remote e-voting facility.
3. Member holding shares in dematerialized mode and who have not registered/updated their email ID with the Company/Registrar and Share Transfer Agent ("RTA") are requested to register/update their email with the Depository participant(s) with whom they maintain their demat account.
4. Manner of casting vote(s) through e-voting

(a) Members will have an opportunity to cast their vote(s) on the business as set out in the Notice of the AGM through electronic voting system ("e-voting").
(b) The manner of voting remotely ("remote e-voting") and e-voting at the AGM by

TATA POWER DELHI DISTRIBUTION LIMITED
A Tata Power and Delhi Government Joint Venture
TATA POWER-DDL Regd. Office: NDPL House, Hudson Lines, Kingsway Camp, Delhi-110 009
CIN No. U40109DL2001PLC111526, Website: tatapower-ddl.com

NOTICE INVITING TENDERS
June 14, 2025

TATAPower-DDL invites tenders as per following details:

Tender Enquiry No. Work Description	Estimated Cost/EMD (Rs.)	Availability of Bid Document	Last Date & Time of Bid Submission/ Date and time of Opening of bids
TPDDL/ENGG/ENQ/200001831/25-26 Silicon HT conductor insulation cover	1.23 Crs/ 3,09,000	16.06.2025	07.07.2025;1500 Hrs/ 07.07.2025;1530 Hrs
TPDDL/ENGG/ENQ/200001833/25-26 RC for Supply of 4G based 1-Ph Smart Meter (10-60A)	86.5 Crs/ 45,25,000	16.06.2025	07.07.2025;1500 Hrs/ 07.07.2025;1530 Hrs

CORRIGENDUM / TENDER DATE EXTENTION

Tender Enquiry No. Work Description	Previously Published Date	Revised Due Date & Time of Bid Submission/ Date & time of opening of bids
TPDDL/ENGG/ENQ/200001810/25-26 Rate Contract for Supply of Polycarbonate Meter Seals	07.05.2025	19.06.2025 at 1500 Hrs/ 19.06.2025 at 1530 Hrs
TPDDL/ENGG/ENQ/200001816/25-26 Two Years Rate Contract for Mobile SMS Service for Tata Power-DDL	22.05.2025	20.06.2025 at 1500 Hrs/ 20.06.2025 at 1530 Hrs

Complete tender and corrigendum document is available on our website www.tatapower-ddl.com →Vendor Zone →Tender / Corrigendum Documents

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
ZENITH ERECTORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Zenith Erectors Private Limited
2.	Date of incorporation of corporate debtor	22/ 07/1998
3.	Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28112WB1998PTC087563
5.	Address of the registered office and principal office (if any) of corporate debtor	P-12, Haldia Industrial Estate, Durgachak, Haldia, Purba Medinipur, West Bengal - 721602
6.	Insolvency commencement date in respect of corporate debtor	12/06/2025
7.	Estimated date of closure of insolvency resolution process	09/12/2025
8	Name and registration number of the insolvency professional acting as interim resolution professional	Rajnandan Kumar IBBI Regn No. – IBBI/IPA-001/IP-P-02721/2022-2023/14161
9	Address and e-mail of the Interim resolution professional, as registered with the Board	Shibani Complex, 47C, Pottery Road, Kolkata – 700015 Email – mk_sa2004@yahoo.co.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	Shibani Complex, 47C, Pottery Road, Kolkata – 700015 Email – cirp.zenitherectors@gmail.com
11.	Last date for submission of claims	26/06/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Zenith Erectors Private Limited on 12/06/2025.

The creditors of Zenith Erectors Private Limited, are hereby called upon to submit their claims with proof on or before 26/06/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claims shall attract penalties.

Sd/-
Rajnandan Kumar, IRP- Zenith Erectors Private Limited
Date : 14/06/2025 IBBI Regn No. – IBBI/IPA-001/IP-P-02721/2022-2023/14161
Place : Kolkata AFA No.: AA1/14161/02/311225/107483, Valid till 31/12/2025

ফর্ম 'এ'

প্রকাশ্য বিজ্ঞপ্তি

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬–এর রেগুলেশন ৬ অধীনে]

জেনিথ ইরেকটর্স প্রাইভেট লিমিটেড–এর ঋণদাতাগণের অবগতির জন্য

প্রয়োজনীয় তথ্যাবলি

১.	কর্পোরেট ঋণগ্রহীতার নাম	জেনিথ ইরেকটর্স প্রাইভেট লিমিটেড
২.	কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ	২২.০৭.১৯৯৮
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/ নিবন্ধীকৃত	আরওসি, কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/ লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	U28112WB1998PTC087563
৫.	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)–এর ঠিকানা	পি–১২, হলদিয়া ইন্ডাস্ট্রিয়াল এস্টেট, দুর্গাচক, হলদিয়া, পূর্ব মেদিনীপুর, পশ্চিমবঙ্গ–৭২১৬০২
৬.	কর্পোরেট ঋণগ্রহীতার পরিপ্রেক্ষিতে ইনসলভেন্সি শুরুর তারিখ	১২.০৬.২০২৫
৭.	ইনসলভেন্সি রেজোলিউশন প্রোসেস বন্ধের অনুমিত তারিখ	০৯.১২.২০২৫
৮.	ইন্টেরিম রেজোলিউশন প্রফেশনাল হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	রাজনন্দন কুমার, আইবিবিআই রেজিস্ট্রেশন নং: IBBI/IPA-001/IP-P02721/2022-2023/14161
৯.	বোর্ডের কাছে নিবন্ধীকৃত ইন্টেরিম রেজোলিউশন প্রফেশনালের ঠিকানা এবং ই–মেল আইডি	শিবানী কমপ্লেক্স, ৪৭সি, পটারি রোড, কলকাতা–৭০০০১৫ ই–মেল: rnk_sa2004@yahoo.co.in
১০.	ইন্টেরিম রেজোলিউশন প্রফেশনালের সঙ্গে যোগাযোগ করার জন্য ব্যবহার্য ঠিকানা এবং ই–মেল আইডি	শিবানী কমপ্লেক্স, ৪৭সি, পটারি রোড, কলকাতা–৭০০০১৫ ই–মেল: cirp.zenitherectors@gmail.com
১১.	দাবি পেশের শেষ তারিখ	২৬.০৬.২০২৫
১২.	২১ নং ধারার (৬এ) নং উপধারার ক্লজ 'বি'–এর অধীনে ইন্টেরিম রেজোলিউশন প্রফেশনাল দ্বারা নির্ধারিত ঋণদাতাদের (যদি থাকে) শ্রেণিবিভাগ	প্রযোজ্য নয়
১৩.	কোনও শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল হওয়ার জন্য চিহ্নিত ইন্টেরিম রেজোলিউশন প্রফেশনালদের নাম (প্রতি শ্রেণির জন্য তিনজন করে)	১. প্রযোজ্য নয় ২. প্রযোজ্য নয় ৩. প্রযোজ্য নয়
১৪.	(ক) দরকারি ফর্ম এবং (খ) অনুমোদিত প্রতিনিধিদের বিশদ তথ্য উপলব্ধ রয়েছে এখানে:	ওয়েবলিঙ্ক: https://ibbi.gov.in/en/home/downloads বাস্তবিক ঠিকানা : প্রযোজ্য নয়

এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে, ন্যাশনাল কোম্পানি ল ট্রাইবুনাল ১২.০৬.২০২৫ তারিখে জেনিথ ইরেকটর্স প্রাইভেট লিমিটেড এর কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রসেস শুরুর আদেশ জারি করেছে।

এতদ্দ্বারা জেনিথ ইরেকটর্স প্রাইভেট লিমিটেড এর ঋণদাতাদের ওপরের টেবিলে ক্রম নং ১০ তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রফেশনাল এর কাছে ২৬.০৬.২০২৫ বা তার আগে তাঁদের দাবিগুলি যথাযথ প্রমাণ সমেত পেশ করার জন্য আহ্বান জানানো হচ্ছে।

আর্থিক ঋণদাতারা যথাযথ প্রমাণ সমেত তাঁদের দাবিগুলি কেবলমাত্র ইলেকট্রনিক উপায়ে জমা দেবেন। বাকি সকল ঋণদাতারা তাঁদের দাবি প্রমাণ সমেত নিজেরা হাতে করে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে জমা দিতে পারবেন।

ওপরের টেবিলে ক্রম নং ১২ তে তালিকাভুক্ত কোনও শ্রেণির অন্তর্গত কোনও আর্থিক ঋণদাতা উক্ত শ্রেণির অনুমোদিত প্রতিনিধি হিসেবে কার্য করার জন্য ওপরের টেবিলে ক্রম নং ১৩ তে উল্লিখিত তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে তাঁর পছন্দ ফর্ম সিএ তে চিহ্নিত করে দেবেন বর্তমানে এই ক্লজটি প্রযোজ্য নয়।

দাবির স্বপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা হতে পারে।

স্বা/–
রাজনন্দন কুমার, আইআরপি–জেনিথ ইরেকটর্স প্রাইভেট লিমিটেড
আইবিবিআই রেজিঃ নম্বর–IBBI/IPA-001/IP-P02721/2022-2023/14161
এএফএ নম্বর: AA1/14161/02/311225/107483, ৩১.১২.২০২৫ অবধি বৈধ

তারিখ: ১৪.০৬.২০২৫
স্থান: কলকাতা

AXIS BANK অ্যাক্সিস ব্যাঙ্ক লিমিটেড

এ সি মার্কেট বিল্ডিং, চতুর্থ তল, ১, শেক্সপিয়র সরণি, কলকাতা–৭০০০৭১

পরিশিষ্ট–IV [রুল ৮(১) দ্রষ্টব্য]
দখল বিজ্ঞপ্তি (স্থাবর সম্পত্তির জন্য)

যেহেতু, অ্যাক্সিস ব্যাঙ্ক লিমিটেড–এর অনুমোদিত আধিকারিক হিসেবে নিম্নস্বাক্ষরকারী সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২–এর রুল ৩–সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২–এর ১৩(১২) ধারাধীনে অর্পিত ক্ষমতাবলে নিম্নলিখিত ঋণগ্রহীতা(গণ)/সহ–ঋণগ্রহীতা(গণ)/ জামিনদার(গণ)–এর প্রতি দাবি বিজ্ঞপ্তি জারি করেছিলেন যার মাধ্যমে উক্ত বিজ্ঞপ্তির তারিখ থেকে ৬০ দিনের মধ্যে ওই বিজ্ঞপ্তিতে উল্লিখিত অর্থাঙ্ক, চুক্তিমাফিক হারে ভবিষ্যতের সুদ, জরিমানা সুদ, চার্জ, মাশুল ইত্যাদি আদায় দেওয়ার জন্য তাঁদের প্রতি আহ্বান জানানো হয়েছিল।

উক্ত ঋণগ্রহীতা(গণ)/ সহ–ঋণগ্রহীতা(গণ)/জামিনদার(গণ) বিজ্ঞপ্তিতে দাবিকৃত অর্থাঙ্ক আদায় দিতে ব্যর্থ হওয়ায় এতদ্দ্বারা বিশেষত ওই ঋণগ্রহীতা(গণ)/ সহ–ঋণগ্রহীতা(গণ)/জামিনদার(গণ) এবং জনসাধারণের জ্ঞাতার্থে জানানো যাচ্ছে যে, নিম্নস্বাক্ষরকারী উক্ত রুলসমূহের রুল নং ৮–সহ পঠনীয় উক্ত অ্যাক্টের ১৩(৪) নং ধারাধীনে অর্পিত ক্ষমতাবলে এখানে নীচে লেখা তারিখে নিম্নবর্ণিত বর্ণিত সম্পত্তির দখল নিয়েছেন।

বিশেষত সংশ্লিষ্ট ঋণগ্রহীতা(গণ)/সহ–ঋণগ্রহীতা(গণ)/ জামিনদার(গণ) এবং জনসাধারণকে এতদ্দ্বারা নিম্নোক্ত সম্পত্তি নিয়ে কোনও প্রকার লেনদেন না করার জন্য সতর্ক করা হচ্ছে এবং উক্ত সম্পত্তি নিয়ে যে কোনও প্রকার লেনদেন ওই বিজ্ঞপ্তিতে উল্লিখিত অর্থাঙ্ক, তৎসহ দাবি বিজ্ঞপ্তির তারিখ থেকে তার উপর সুদ, জরিমানা সুদ, চার্জ, মাশুল ইত্যাদির প্রেক্ষিতে অ্যাক্সিস ব্যাঙ্ক লিমিটেড–এর প্রতি দায় সাপেক্ষ হবে।

সারফায়েসি অ্যাক্ট, ২০০২–এর ১৩ নং ধারার (৮) নং উপধারার সংস্থান অনুযায়ী প্রাপ্য সময়সীমার মধ্যে এই সুরক্ষিত পরিসম্পদ ছাড়ানোর ব্যবস্থা গ্রহণের জন্য সংশ্লিষ্ট ঋণগ্রহীতার মনোযোগ আকর্ষণ করা হচ্ছে।

বাঁক অফ বড়ৌদা Bank of Baroda বারাসত ব্রাঞ্চ

৬৫/১০, কেএনসি রোড, দক্ষিণপাড়া হাটখোলা, বারাসত, কলকাতা–৭০০১২৪

দখল (স্থাবর সম্

[সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২–এর রুল ৮(১)–সহ পঠনীয় পরিশিষ্ট

যেহেতু, ব্যাঙ্ক অফ বরোদা–এর অনুমোদিত আধিকারিক হিসেবে নিম্নস্বাক্ষরকারী সিকিউ (এনফোর্সমেন্ট) রুলস, ২০০২–এর রুল ৩–সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকন ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২– ধারাধীনে অর্পিত ক্ষমতাবলে ঋণগ্রহীতা মিঃ শেখ সুলতান এবং মিসেস জাসমিনা খা নিবাস গ্রাম–পাথরঘাটা, পোঃ–চাকলা, থানা–দেগঙ্গা, উত্তর ২৪ পরগনা, পিন–৭৪৩৪ ১৫.০২.২০২৫ তারিখ সংবলিত একটি দাবি বিজ্ঞপ্তি জারি করেছিলেন, যার মাধ্যমে প্রাপ্তির তারিখ থেকে ৬০ দিনের মধ্যে উক্ত বিজ্ঞপ্তিতে দাবিকৃত অর্থাঙ্ক অর্থাৎ, ০ অনুযায়ী ₹১১,৫৯,১০২.০৮ (এগারো লক্ষ উনষাট হাজার একশো দুই টাকা এবং আট + বকেয়া পরিশোধের তারিখ পর্যন্ত চুক্তিমাফিক হারে উদ্ভূত সুদ, মাশুল, খরচাপাতি ও পরিশোধের জন্য তাঁদের প্রতি আহ্বান জানানো হয়েছিল।

উক্ত ঋণগ্রহীতা দাবিকৃত অর্থাঙ্ক পরিশোধে ব্যর্থ হওয়ায় এতদ্দ্বারা জনসাধারণ এবং ঋণগ্রহীতার জ্ঞাতার্থে জানানো যাচ্ছে যে, নিম্নস্বাক্ষরকারী সিকিউরিটি ইন্টারেস্ট (এ রুলস, ২০০২–এর রুল ৮–সহ পঠনীয় উক্ত অ্যাক্ট–এর ১৩ নং ধারার (৪) নং উপধার ক্ষমতাবলে ১২ জুন, ২০২৫ তারিখে এখানে নীচে বর্ণিত সম্পত্তির দখল নিয়েছেন।

এতদ্দ্বারা জনসাধারণ এবং বিশেষত ওই ঋণগ্রহীতা/জামিনদারগণ/বন্ধকদাতাগণকে উক্ত কোনও প্রকার লেনদেন না করার জন্য সতর্ক করা হচ্ছে এবং উক্ত সম্পত্তি নিয়ে যে লেনদেন ₹১১,৫৯,১০২.০৮/– (এগারো লক্ষ উনষাট হাজার একশো দুই টাকা এবং আ এবং পরিশোধের তারিখ পর্যন্ত চুক্তিভিত্তিক হারে উদ্ভূত সুদ প্লাস মাশুল, চার্জ এবং খরা অফ বরোদা–এর প্রতি দায় সাপেক্ষ হবে।

উক্ত অ্যাক্টের ১৩ নং ধারার (৮) নং উপধারার সংস্থান অনুযায়ী প্রাপ্য সময়সীমার মধ্যে পরিসম্পদ ছাড়ানোর ব্যবস্থা গ্রহণের জন্য সংশ্লিষ্ট ঋণগ্রহীতার মনোযোগ আকর্ষণ করা

বন্ধকী স্থাবর সম্পত্তির বিবরণ

একতলা বাড়ি সহ ০.২ ডেসিমেল জমির সমগ্র এবং অবিচ্ছেদ্য অংশের সমবন্ধক, জে পরগনা, সাব ডিভিশন বারাসত, থানা এবং এডিএসআর দেগঙ্গা, মৌজা পাথরঘাটা, জে তৌজি নং ১১, পরগনা উখরা, হাল এল আর খতিয়ান নং ৩৮৮, আর এস এবং এল ২৫০। চৌহদ্দি এবং চতুর্সীমা : পূর্বে: এনসান আলি; পশ্চিমে: মুজিত আলি; দক্ষিণে: পঞ্চায়েত রাস্তা; উত্তরে: শেখ আসরাফ আলি।

এডিএসআর বারাসত, উত্তর ২৪ পরগনায় নথিভুক্ত ২০১৮ সালের দলিল নং I–৭৯ মিসেস জাসমিনা খাতুন এর নামে।

তারিখ: ১২.০৬.২০২৫ অনুমোদিত
স্থান: বারাসত ব্যাঙ্ক

গ্লস্টার লিমিটেড

সিআইএন: L17100WB1923PLC004628
নিবন্ধিত অফিস: ২১, স্ট্র্যান্ড রোড, কলকাতা - ৭০০ ০০১
ফোন: +৯১ ৩৩ ২২৩০ ৯৬০১ ফ্যাক্স: +৯১ ২২১০ ৬১৬৭, ২২৩১ ৪২২২
ই মেল: info@glosterjute.com ওয়েবসাইট: www.glosterjute.com

পোস্টাল ব্যালট এবং ই-ভোটিং তথ্যের বিজ্ঞ

এতদ্বারা বিজ্ঞপ্তি দেওয়া হচ্ছে যে, কোম্পানি আইন ২০১৩ এর ধারা ১০৮, ১১০ প্রযোজ্য বিধান, যদি থাকে, যা কোম্পানি (ব্যবস্থাপনা ও প্রশাসন) বিধি, ২০১৪ এর নি ২২ এর সাথে পঠিত, কর্পোরেট বিষয়ক মন্ত্রণালয় (এমসিএ) কর্তৃক জারি করা প্রাস বিজ্ঞপ্তি, সিকিউরিটিজ অ্যান্ড এক্সচেঞ্জ বোর্ড অফ ইন্ডিয়া (লিস্টিং অবলিগেশনস অ্যান্ড রিকোয়্যারমেন্টস) বিধি, ২০১৫ এর রুল ৪৪ (সেবি লিস্টিং রেগুলেশনস) এবং ইন কোম্পানি সেক্রেটারিজ অফ ইন্ডিয়া কর্তৃক জারি করা সাধারণ সভা সম্পর্কিত স (এসএস–২) এবং অন্যান্য প্রযোজ্য আইন, নিয়ম এবং প্রবিধান (যেকোনো বিধিবদ্ধ প বা পুনঃপ্রণয়ন(গুলি) সহ, আপাতত বলবৎ) অনুসারে, কোম্পানি কেবলমাত্র ইলেকট্র (রিমোট ই ভোটিং) পোস্টাল ব্যালটের মাধ্যমে সাধারণ / বিশেষ প্রস্তাব(গুলি) অনুসর সদস্যদের অনুমোদন চাইছে।

১. কোম্পানির ডিরেক্টর হিসেবে শ্রী রাজাপ্পা শিবলিঙ্গাপ্পা (ডিন: ০২৯৭১৯৬৭) এর নিয়ে